

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:5303
ANSWERED ON:13.12.2010
PROMOTION OF E COMMERCE
Yadav Shri Om Prakash

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government proposes to expand, stabilise and standardise e-commerce in the country;
- (b) if so, the details thereof, State-wise; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

(a) to (c): The Information Technology Act, 2000 has been enacted for promotion of E-Commerce in the country. The Act provides legal validity to the electronic records and digital signature.

Office of Controller of Certifying Authorities (CCA) has been set up for implementation of Public Key Infrastructure (PKI) in the country for authenticity and integrity of on-line transactions using digital signatures. Standards to be used, have been described in the IT Act.

Department of Information Technology (DIT) has also initiated R&D activities in the area of E-Commerce on mobile platform by supporting research projects at IIT Madras for developing mobile payments framework in India. The title and the outlay of the project are as below.

Mobile Payments Certification Lab, Rs.63.22 lakh.

Test platform for voice enabled mobile banking transactions, Rs.20.00 lakh.

The growth of digital signatures has picked up in the last three years. Many Government online applications have been PKI enabled. Examples include;

MCA 21 of the Ministry of Corporate Affairs for filing company returns

Online filing of applications with DGFT for import/export licenses

Online filing of income tax returns

e-procurement

e-tendering

Banking Applications

Railway Booking for authenticating agents

DIT do not maintain State-wise data pertaining to E-Commerce.